

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 08/07/2016

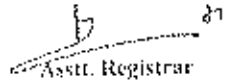
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70315/2016-EXIDB dated 04/07/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	U/Say:54499/2014 U/S4002/2014	SHRI ABHISHEK JAIN S/O SHRI RAJENDRA JAIN, R/O 21/98, BAWLI ROAD, BARAUT, BAGHIPAT UP

Name and Address of
Respondent

C.C.E. & S.T.-Meerut-4
EXCISE CHOWK...UNIVERSITY
ROAD, MANGAL PANDEY NAGAR,
MEERUT,
UTTAR PRADESH-250005

Copy To

3 Advocate(s) / Consultant(s):

LASA CONSULTANCY PVT LTD
D-60, GROUND FLOOR, SECTOR-2,
NOIDA DISTRICT GAUTAM BUDDH
NAGAR UP

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, I. Nagar, Chermai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohok Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisers Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad-121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

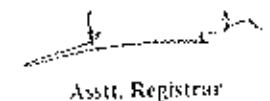
12 Mark Professional Services Pvt. Ltd., 508, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICF&I society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500062

14 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), IT-19, 1st Floor, Cross River Mall, CBD

Ground, Near Kurkashema Court, (Delhi-) 110032

15 C.D.R. 16 Office Copy 17  Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/54002/2014-EX[DB]

(Arising out of Order-in-Original No. 15/COMMR/MRT-1/2014 dated 30/03/2014 passed by Commissioner of Central Excise & Customs, Meerut-I)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

and

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Abhishek Jain

Appellant

Vs.

Commissioner of Central Excise & S.T., Meerut-I

Respondent

Appearance:

None,

Shri D.K. Deb, Assistant Commissioner (AR),

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 04/07/2016
Date of Decision : 04/07/2016

Final ORDER NO. 70315/2016



Per: Anil Choudhary

Appellant is absent. No compliance of order dated 02.12.2014, is reported till date, directing pre-deposit of ~~post part~~ ^{An} demand for Rs.95 Lakhs. Thus, the appeal is dismissed for non compliance, with liberty to pray for restoration.

(Dictated in Court)

Sd/-
(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

Sd/-
(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

1477
REGISTRAR / Asst. Registrar
Income Tax Department
30, RA. CH. RD. CHANDIGARH-160001
35, M. G. MARG, AHMEDABAD-380001

